

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.4-IA/145(AHM)2023  
in  
**CP(IB) 307 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Montecarlo Ltd

.....Applicant

V/s

GRG Infrastructure Pvt Ltd

.....Respondent

**Order delivered on: 01/02/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member (T)

**PRESENT:**

For the Applicant

: Mr. Vinodkumar Shah, Ld. PCS

For the Respondent

: Mr. Harmish K Shah, Ld. Adv.

**ORDER**

IA/145(AHM)2023

This application is filed by the RP under Section 12(A) of the IB Code, 2016 r.w. Regulation 30(A) of IBBI, 2016 for withdrawing the main petition, on a ground of settlement. The CoC in its meeting dated 16.01.2023, by 100% votes, decided to withdraw the CIRP as parties have settled the dispute.

We heard learned counsels. Since the CoC has decided to withdraw by 100% votes, we allowed this application. Accordingly, CIRP stands withdrawn. The Corporate Debtor is released from all rigours of CIRP and moratorium stands vacated.

We direct the RP to handover the custody of the assets, papers and all documents to the Management of the Corporate Debtor.

In view of this, **IA/145(AHM)2023 along with CP(IB) 307 of 2019** stands disposed of as withdrawn.

-SD-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**